

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 3845/2015

This the 16th day of October, 2015

**Hon'ble Mr. Justice B.P. Katakey, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Professor S.K. Singh,
Aged about 51 Years,
S/o Sh. R.L. Singh,
R/o V/29, DTU Campus,
Bawana Road, Delhi

.....Applicant

(By Advocate : Shri M.K. Bhardwaj)

VERSUS

Govt. of NCT of Delhi & Ors. through

1. The chief Secretary,
New Secretariat,
I.P. Estate, New Delhi
2. Directorate of Training & Technical Education,
Through Principal Secretary
Muni Maya Ram Marg, Pitampura, Delhi
3. The Director,
Directorate of Training & Technical Education,
Muni Maya Ram Marg, Pitampura,
Delhi
4. Delhi Technological University,
Shahbad, Daulatpur, Bawana Road,
Delhi
Through its Registrar

-Respondents

(By Advocate : Shri Amit Anand)

ORDER (ORAL)

By Shri B.P. Katakey, Member (J):

MA No. 3503/2015

The prayer made in the MA is allowed.

2. MA No. 3503/2015 stands disposed of.

OA No. 3845/2015

Heard Mr. M.K. Bhardwaj, learned counsel appearing for the applicant and Mr. Amit Anand, learned counsel appearing for the respondents.

2. As aggrieved to, by the learned counsel for the parties, OA is taken up for disposal today.

3. The applicant has filed this present application praying for directing the respondents No. 2 and 3 to relieve him from Delhi Technological University so as to enable him to join as Vice Chancellor of YMCA, University of Science & Technology, Faridabad, as per appointment order dated 06.08.2015, contending inter alia that though vide communication dated 07.08.2015 he requested for his release, no order has been passed by the respondent No. 2 till date.

4. Learned counsel for the applicant submitted that the OA may be disposed of by directing the respondent No. 2 to pass necessary orders on the request made by the applicant for release from the

said University so as to enable him to join as Vice Chancellor of YMCA, University of Science & Technology, Faridabad.

Learned counsel for the respondent submits that the respondent No. 2 will take necessary decision on the request made by the applicant for his release from the aforesaid University for the said purpose.

6. In view of the aforesaid submission, we direct the respondent No. 2 to take a decision on the request made by the applicant requesting his release from Delhi Technological University, where he is working as Professor in the department of Environmental Engineering, so as to enable him to join as Vice Chancellor of YMCA, University of Science & Technology, Faridabad, as per appointment order dated 06.08.2015. Such decision shall be taken within 10 days from the date of receipt of a copy of this order. The decision taken shall be communicated to the applicant forthwith.

7. OA accordingly disposed of. No cost.

(V.N. Gaur)
Member (A)

(Justice B.P. Katakey)
Member (J)

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